

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 25012/2024

(Arising out of impugned final judgment and order dated 30-01-2024 in RP No. 349/2019 in WPC No. 8815/2018 and 08-01-2019 in WPC No. 8815/2018 passed by the High Court of Delhi at New Delhi)

RAJ KUMAR GARG

Petitioner(s)

VERSUS

DELHI TRANSPORT CORPORATION

Respondent(s)

(IA No.131510/2024-CONDONATION OF DELAY IN FILING and IA No.131509/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 09-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s)

M/S. Hooda & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. We are not inclined to interfere with the impugned judgment(s) and order(s) passed by the High Court.
3. The special leave petitions are, accordingly, dismissed.
4. Pending application(s) stand(s) disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)

* appearance slip not given.